

GOVERNMENT OF INDIA  
MINISTRY OF TRIBAL AFFAIRS  
**LOK SABHA**  
**UNSTARRED QUESTION NO- 4319**  
TO BE ANSWERED ON- 27/03/2023

**FOREST LAND IN TRIBAL AREAS**

4319. SHRI RAMESH CHANDRA MAJHI:

Will the Minister of TRIBAL AFFAIRS be pleased to state:

- (a) whether tribal people in the tribal dominated areas of the country have been allocated forest land for agricultural produce to help them to earn their livelihood;
- (b) if so, the number of such tribal people who have been allocated forest land in tribal dominated areas, particularly in Odisha during the last five years, State-wise;
- (c) whether the Government has formulated/ proposed to formulate any programme for provision of water to irrigate the forest land allocated to these tribal farmers; and
- (d) if so, the details thereof and if not, the reasons therefor?

**ANSWER**

MINISTER OF STATE FOR TRIBAL AFFAIRS  
(SHRI BISHWESWAR TUDU)

**(a) to (d) :** Ministry of Tribal Affairs administers the Scheduled Tribes and Other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006 (in short FRA). Sub-section (a) to (m) of Section (3) (1) of FRA lists the rights to be vested among Forest Dwelling Scheduled Tribes (FDSTs) and Other Traditional Forest Dwellers (OTFDs). Section (a) of Section 3 (1) of the FRA stipulates “right to hold and live in the forest land under the individual or common occupation for habitation or for self-cultivation for livelihood by a member or members of a forest dwelling Scheduled Tribes or other traditional forest dwellers”.

As per FRA and rules made there under State Governments / UT Administrations are responsible for implementation of various provisions of the Act. The State Governments /UT administrations submit the monthly progress reports (MPRs) to this Ministry regarding implementation of FRA. The MPR, inter alia, contains State-wise data regarding individual and community claims filed, titles distributed, extent of forest land for which titles distributed. However, conferment of rights envisaged in each section (a) to (m) of Section (3) (1) of FRA is not centrally maintained.

As per information received from State Governments as on 30.11.2022, a total of 44,66,617 claims (42,97,245 individual and 1,69,372 community) have been filed and 22,49,671 titles (21,46,782 individual and 1,02,889 community) have been distributed to the extent of 1,68,29,864 acres ( 45,68,053 acres for individual and 1,22,61,811 acres for community) of forest land. The State-wise details including Odisha regarding distribution of individual and community rights and extent of forest land for which titles distributed under FRA upto 30.11.2022 is at **Annexure 1**.

Rule 16 of FRA stipulates post claim support and handholding of holders of Forest rights and reads as follows:

“The State Governments shall ensure through its departments especially tribal and social welfare, environment and forest, revenue, rural development, panchayati raj and other departments relevant to upliftment of forest dwelling scheduled tribes and other traditionally forest dwellers, that all government schemes including those relating to land improvement, land productivity, basic amenities and other livelihood measures are provided to such claimants and communities whose rights have been recognized and vested under the Act.”

Ministry of Tribal Affairs has been issuing advisories to the States from time to time besides meetings and conferences for effective implementation of FRA including provision of benefits from various sectoral developmental schemes in full measure post recognition of Forest Rights, like making SHGs under Vandhan Vikas Kendra, growing medicinal plants, linking with Pradhan Mantri Kisan Samman Nidhi and with other schemes of Government of India including Ministry of Agriculture, which facilitate agriculture including irrigation.

## Annexure referred to in reply to part (a) to (d) of Lok Sabha Unstarred Question No. 4319 for 27.03.2023

State wise details of claims received, titles distributed and the extent of forest land for which titles distributed (individual and community), as on 30.11.2022, in States/UTs, is indicated below:

S. No.	States	No. of Claims received upto 30.11.2022			No. of Titles Distributed upto 30.11.2022			Extent of Forest land for which titles distributed (in acres )		
		Individual	Community	Total	Individual	Community	Total	Individual	Community	Total
		1	2	3	4	5	6	8	9	10
1	Andhra Pradesh	2,81,431	3,294	2,84,725	2,17,981	1,822	2,19,803	4,46,068	5,26,455	9,72,523.00
2	Assam	1,48,965	6,046	1,55,011	57,325	1,477	58,802	NA/NR	NA/NR	NA/NR
3	Bihar	8,022	NA/NR	8,022	121	0	121	NA/NR	NA/NR	NA/NR
4	Chhattisgarh	8,71,457	50,889	9,22,346	4,46,041	45,764	4,91,805	8,98,685.35	49,00,036.27	57,98,721.63
5	Goa	9,758	378	10,136	472	13	485	884.37	18.16	902.53
6	Gujarat	1,82,869	7,187	1,90,056	91,686	4,597	96,283	1,56,924.55	12,36,490.19	13,93,414.74
7	Himachal Pradesh	2,746	275	3,021	129	35	164	5.96	4,741.80	4,747.76
8	Jharkhand	1,07,032	3,724	1,10,756	59,866	2,104	61,970	1,53,395.86	1,03,758.97	2,57,154.83
9	Karnataka	2,85,874	5,862	2,91,736	14,783	1,344	16,127	19,998.38	36,340.52	56,338.90
10	Kerala	43,889	940	44,829	27,637	190	27,827	36,594.74	7,37,414.40	7,74,009.14
11	Madhya Pradesh	5,85,326	42,187	6,27,513	2,66,609	27,976	2,94,585	9,02,750.46	14,63,614.46	23,66,364.92
12	Maharashtra	3,62,679	12,037	3,74,716	1,65,032	7,084	1,72,116	3,92,928.73	27,36,660.68	31,29,589.41
13	Odisha	6,29,913	15,430	6,45,343	4,54,454	7,706	4,62,160	6,67,625.99	3,45,832.37	10,13,458.36
14	Rajasthan	1,10,670	2,697	1,13,367	48,460	576	49,036	66,251.10	44,916.99	1,11,168.09
15	Tamil Nadu	33,755	1,082	34,837	8,144	450	8,594	9,626.44	NA/NR	9,626.44
16	Telangana	2,04,176	2,808	2,06,984	97,434	102	97,536	3,10,916.00	3,631.00	3,14,547.00
17	Tripura	2,00,557	164	2,00,721	1,27,931	101	1,28,032	4,65,192.88	552.40	4,65,745.28
18	Uttar Pradesh	92,577	1,162	93,739	18,049	861	18,910	19,190.27	1,20,776.00	1,39,966.27
19	Uttarakhand	3,587	3,091	6,678	184	1	185	0.00	0.00	0.00
20	West Bengal	1,31,962	10,119	1,42,081	44,444	686	45,130	21,014.27	572.03	21,586.29
21	Andman & Nicobar Islands	0	0	0	0	0	0	0.00	0.00	0.00
22	Ladakh	0	0	0	0	0	0	0.00	0.00	0.00
<b>TOTAL</b>		<b>42,97,245</b>	<b>1,69,372</b>	<b>44,66,617</b>	<b>21,46,782</b>	<b>1,02,889</b>	<b>22,49,671</b>	<b>45,68,053</b>	<b>1,22,61,811</b>	<b>1,68,29,864.60</b>

NA/NR-Related figure is either not available or not reported.

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